

By E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/696/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri D.J. Mahanta,  
District & Sessions Judge,  
Chirang, Kajalgaon

Dated Guwahati the 29<sup>th</sup> January, 2018.

Sub: **Casual Leave along with station leave permission.**

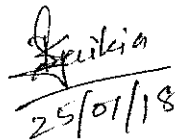
Refs:- Your letter No.DJCH.I-5/2018/192 dated 19.01.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 2 (two) days Casual Leave on 01.02.2018 and 02.02.2018 along with permission to stay away from station with the official allotted vehicle, at your own cost, w.e.f. the evening 30.01.2018 till the morning of 03.02.2018 has been granted/~~rejected~~.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

  
25/01/18